

FIR No. 209/2017

PS: Karol Bagh

State Vs. Madan

U/s 380/392/395/397/482/452/419/120B/34 IPC

18.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh.B. S. Chaudhary, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of the accused-applicant Madan in case FIR No. 209/2017.

After arguing for some time, Ld. Counsel for accused-applicant submits that he does not want to press upon the present application for regular bail at this stage and that the same may be dismissed as withdrawn. It is ordered accordingly. **Application for grant of regular bail on behalf of the accused-applicant Madan in case FIR No. 209/2017 is dismissed as withdrawn.**



(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
18.07.2020

FIR No. 214/2014
PS: Crime Branch
State Vs. Gulshan etc.
U/s 20/29 NDPS Act

18.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Atul Guleria, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of the accused-applicant Gulshan Kumar in case FIR No. 214/2014.

Ld. Counsel for the accused-applicant submits that though in the present application the prayer for regular as well as interim bail has been made, however, he is pressing upon the prayer for interim bail. The application therefore is being treated as an application for grant of interim bail.

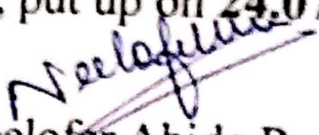
Ld. Counsel for accused-applicant submits that accused-applicant has already lost vision in his one eye and now is gradually losing his good eye also. Moreover, accused-applicant on urgent basis requires dental implants as in the absence thereof, he is not in a position to take his meals properly.

Let report be called from Jail Superintendent concerned in



respect of the medical health condition of the accused-applicant particularly on the aspects as raised by Ld. Counsel in the course of arguments today regarding eye and dental examination.

For report and consideration, put up on 24.07.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
18.07.2020

C. C. No. 274/2019

PS: Crime Branch

State Vs. Ashok Kumar & Ors (Bijender Singh)

U/s 18/27 Drugs and Cosmetics Act

18.07.2020

Fresh application received. Be registered.

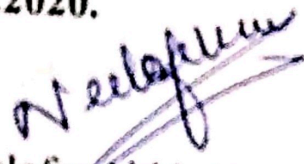
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Siddharth Yadav, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail of 60 days on behalf of accused Bijender Singh in C. C. No. 274/2019.

It appears that this bail application has been wrongly sent on the email ID of this Court as the main case was last listed in the Court of Ms. Kamini Lau, Ld. ASJ, Delhi on 13.01.2020 and this court is neither the successor Court nor the main matter has been assigned to this Court.

In view thereof, put up before the appropriate Successor Court for appropriate orders and proceedings on 20.07.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
18.07.2020

FIR No. 179/2019
PS: Wazirabad
State Vs. Kamlesh
U/s 304B/498A/34 IPC

18.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh.Mukesh Kalia, counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

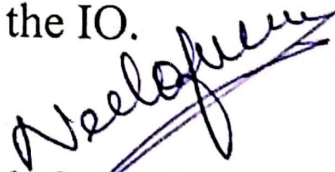
This is an application under Section 439 CrPC for grant of interim bail of 45 days filed on behalf of accused Kamlesh in case FIR No. 179/2019 invoking guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 20.06.2020.

Report in respect of accused Kamlesh is received from Jail Superintendent to the effect that accused Kamlesh is in custody in the present case from 15.07.2019 and that the over all conduct of accused-applicant in jail is satisfactory and has not been awarded any punishment in jail till date. As per report received from the IO, accused-applicant is not involved in any other case.

Accused-applicant is the mother in law of the deceased and has been in custody for over one year with satisfactory conduct and no previous involvement. In such facts and circumstances relying upon the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 20.06.2020 for release of undertrial prisoners on 45 days

Neelaprasad

interim bail in order to decongest the prisons in Delhi in the wake of out break of covid-19 pandemic, and as the accused-applicant fulfills all the criteria prescribed under the guidelines, **interim bail for 45 days is granted to the accused Kamlesh in case FIR No. 179/2019 on furnishing personal bond in the sum of Rs.50,000/- to the satisfaction of the Jail Superintendent concerned** and subject to the condition that during the period of interim bail she shall not in any manner threaten/ influence the witnesses in this case or tamper with the evidence or interfere with the course of justice in any manner whatsoever, and shall furnish her mobile phone number and that of one other responsible member of the family to the IO and shall ensure that the mobile phone number remains throughout on switched on mode with location activated and shared with the IO. That the accused-applicant shall not leave the territorial limits of NCT Delhi without the prior intimation to the IO.



(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
18.07.2020

FIR No. 243/2017

PS: Burari

State Vs. Deepak

U/s 302/380/411/201/120B/34 IPC & 25 Arms Act

18.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh.Arvind Vats, Counsel for accused-applicant (through video conferencing)

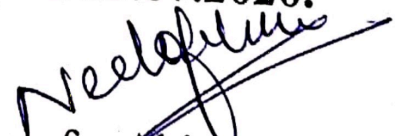
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Deepak in case FIR No. 243/2017 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Arguments heard on behalf of the accused-applicant.

Ld. Addl. PP seeks some time to go through the chargesheet as the case pertains to murder of six members of the family and role of each and every accused is defined in the chargesheet.

For further arguments, put up on **23.07.2020.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
18.07.2020

FIR No. 76/2017
PS: Gulabi Bagh
State Vs. Suraj
U/s 307/452/506/34 IPC

18.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Satish Kumar, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

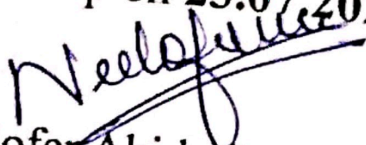
This is an application under Section 439 CrPC for grant of bail on behalf of accused Suraj in case FIR No. 76/2017.

Reply to bail application not filed. Ld. Addl. PP seeks some time to file reply.

Arguments heard in part on behalf of accused-applicant.

Reply be filed on or before the next date of hearing alongwith previous involvement report.

For report and consideration, put up on 23.07.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
18.07.2020

FIR No. 05/2014
PS: Special Cell
State Vs. Tamanna etc.
U/s 21/29 NDPS Act

18.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh.Iqbal Khan, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for extension of interim bail on behalf of accused-applicant Tamanna.

Ld. Counsel for the accused-applicant submits that accused-applicant was granted interim bail for treatment of his wife. That earlier the surgery of the wife of accused-applicant was fixed for 07.07.2020 but the surgery could not be performed as the applicant was released from the Jail on 10.07.2020. That applicant-accused reported to the doctor on 11.07.2020 for the surgery of his wife but the surgery was postponed by the doctors and is now fixed for 22.07.2020. That the accused-applicant is having three minor children and there is no any adult male member in the family who can lookafter and take care of applicant's wife. I.

Ld. Addl.PP submits that accused-applicant took his wife to the hospital for the purpose of surgery on 11.07.2020 whereas the surgery as per record annexed with the application was to be performed on 08.07.2020 and on 11.07.2020 doctor has given the date of surgery as 22.07.2020. That case pertains to recovery of commercial quantity of contraband.

The surgery of the wife of the accused is scheduled for 22.7.2020.

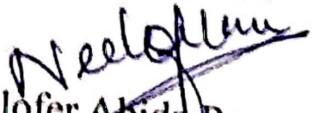


The Full Bench of Hon'ble the High Court of Delhi in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 13.07.2020 has clarified in respect of extension of interim orders in following words:-

"7. In this regard, we make it clear that all the directions issued from time to time in this case are based on the ongoing pandemic situation in Delhi. So far as the criminal matters are concerned, these directions have been issued keeping in view of the fact that the jail authorities have limited space to keep the inmates and in case of spread of Covid-19 pandemic in the jail, it would not be in a position to maintain physical distancing amongst jail inmates. Looking to this aspect and the possible threat of spreading of viral infection by those persons who are on interim bail/bail/parole granted by this Court or the Court subordinate to this Court, to other inmates of the jail on their return to the jail, the decision of extension of interim bail/bail/parole has been taken from time to time. It is clarified that this order of extension of bail / interim bail/parole shall be applicable to all undertrials/convicts, who are on bail/interim bail or parole as on date irrespective of the fact that they were released on bail/interim bail or parole before or after 16th March, 2020."

The accused-applicant as on 13.07.2020 i.e. the date mentioned in the order was on interim bail, interim bails in terms of directions passed in W. P. (C) No.3037/2020 are extended till 31.08.2020.

In such circumstances, the interim bail already granted to the accused-applicant Tamanna in case FIR No. 05/2014 is further extended till 31.08.2020 on the same terms and conditions and sureties.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
18.07.2020

M. CrI. NO.60/2020
FIR No. 115/2013
PS: Crime Branch
State Vs. Denis Jauregui Mendizabel

18.07.2020

Present: Sh. Sunil Upadhaya, counsel for applicant (through video conferencing)

Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)


Hearing conducted through Video Conferencing.

Matter is fixed for filing of status report in respect of appeal filed by the prosecution against the judgment of acquittal before the Hon'ble High Court. *Letter is received from Director Prosecution.*

Ld. Addl. PP submits that as per his information status of appeal could not be verified as due to Covid-19 pandemic, office of Ld. Standing Counsel in Hon'ble High Court of Delhi is lying closed. That some more time may be granted for verification of status of appeal.

Ld. Counsel for appellant submits that application is pending since long and that same may be decided in view of the submissions put forth by Ld. Addl. PP for State.

For orders, put up on 23.07.2020. In the meanwhile status of the appeal, if available may be placed on record.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
18.07.2020